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ITEM NO.20

COURT NO.8 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 27228/2008
(Arising out of impugned final judgment and order dated 14/12/2007
in FA No. 459/2001 passed by the High Court of Judicature at
Allahabad)

NEW OKHLA INDUSTRIAL DEVT.AUTHORITY Petitioner(s)
VERSUS

KANAM SINGH & ORS. Respondent(s)
(Office report on default)

Date : 22/08/2016 This petition was called on for hearing today.
CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
[IN CHAMBER]

For Petitioner(s) Mr. Praveen Swarup,Adv. (Not Present)

For Respondent(s) Mr. Manoj K. Mishra,Adv. (Not Present)

UPON hearing the counsel the Court made the following
O R D E R

None appears.

Interlocutory Application No. 1 of 2016 filed for
permission to file substitution to bring on record the proposed
legal representatives of deceased respondent Nos. 3/1, namely,
Sevti Devi, is dismissed.

(S. K. RAKHEJA)

COURT MASTER (MALA KUMARI SHARMA)

COURT MASTER